Date of Order

Orders CP 40/93 in OA 863/89

## 24.11.93

Shri M.L. Sawney, counsel for the petitioner Shri Manish Bhandari, counsel for the respdts.

The learned counsel for the respondents has produced before us the compliance report on behalf of the contemner. It has been stated therein that the delay has been caused due to administrative reasons but as per directions of this Tribunal all the amounts a due have been paid to the applicant and the details whereof have been given in para 2 of the compliance report, which has been taken on record. A copy of the same has already been furnished to the learned counsel for the petitioner. Since the order dated 2.9.1992 has been complied with, this Contempt Petition does not survive. Notices of Contempt Petitioner are hereby discharged.

The learned counsel for the petitioner wants that the costs of this petition to be paid to him but we do not consider it proper in the circumstances of this case to award any cost to the petitioner.

This Contempt Petition is disposed of according-

( O.P. SHARMA). MEMBER (A) ( GOPAL KRISHNA ) MEMBER (J)

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